

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 425

IA/5453/ND/2022, IA/2051/ND/2022,  
IA/4267/ND/2021, IA/3632/ND/2021,  
IA/3474/ND/2020, COMT.P/09/ND/2021,  
IA/1985/ND/2023, IA/2558/ND/2023,  
IA/5175/ND/2020, IA/131/ND/2024 IN  
IB/05/ND/2019

**IN THE MATTER OF:**

Ashtbhuj Ocean Movers Pvt Ltd	...	Applicant
Versus		
Sarash Exports Services Pvt Ltd	...	Respondent

**Under Section 9 of IBC, 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Rajeev Raizada in IA/4267/ND/2021
For the Respondent	: Adv. Kunal Anand, Adv. Sakshi for R-1, Adv. J S Lamba
For the Erstwhile Liquidator	: Mr. Umesh Chand Goyal
For the RP	: Adv. Samarendrakumar, Adv.Priyanka Singh, Adv. Adarsh raj Singh

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **20.05.2024**.

**Sd/-**  
**(Court Officer)**